

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 79(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 8.08.2016

NAME OF THE COMPANY: Raffles Education investment (India) Pte Ltd.

Vs.

M/s. Educomp-Raffles Higher Education Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Vik Chaudhary,	Sr. Adv.	} Petitioner	
2.	Mr. Prashant Mishra,	Adv.		
3.	Mr. Piyush Prasad,	Adv.		
4.	Mr. Himanshu Vij,	Adv.		

- 1) Mr. Suhail Butti, Sr. Adv.
2) Mr. Arvind Singh Goyal, Adv.
3) Mr. Vikram Shah, Adv.

} Respondent no 2, 3
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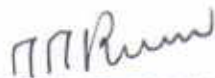
Order

Learned Counsel for the Petitioner requests for two weeks time to file rejoinder. Let the rejoinder be filed within two weeks with a copy in advance to the Respondents.

P.T.O.



2. Some of the Respondents have failed to file reply. One last opportunity is granted to them to file reply within two weeks with a copy in advance to the Counsel opposite. Rejoinder, if any be filed within two weeks thereafter by supplying a copy in advance to the counsel-opposite.
3. Interim directions to continue.
4. List for further consideration on 2nd September 2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

Dated 8th Aug 2016
(A.K.Arora)